NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 847/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

SSK Engineering Works India

V/s.

Navinya Shipping Services Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

34 Adv Khushboo Aganwal & Advo carte
with Abhipsa. Tonpe

SIGNATURE

ORDER

TCP No. 847/I&BP/NCLT/MB/MAH/2017

For the Petitioner's Counsel has not filed the Bank Certificate as well as statement of accounts and having not given intimation on this date of hearing to the Corporate Debtor, the Petitioner is hereby directed to comply with all these requisite by next date of hearing and file proof of service of intimating the next date of hearing to the Corporate Debtor.

List this matter for hearing on 03.10.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)